

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW
DELHI.

ORIGINAL APPLICATION NO. 225 OF 2022

IN THE MATTER OF:

NITIN DHIMAN

.... APPLICANT

VERSUS

STATE OF PUNJAB

.... RESPONDENTS

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THROUGH



UNNATI ANAND, BHARGAVA RAVIKUMAR, & KAPIL BAKSHI
ADVOCATES

P6/E-2, FIRST FLOOR, DLF PHASE -II,
GURGAON - 122002
MOB: 9643014849

DATE- 10.05.2024
PLACE-GURUGRAM

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**OBJECTIONS ON BEHALF OF THE APPLICANT TO THE REPLY FILED BY MUNICIPAL
CORPORATION LUDHIANA, JOINT COMMITTEE REPORT AS WELL AS TO THE REPORT
FILED BY PUNJAB POLLUTION CONTROL BOARD.**

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application was filed by the Applicant herein raising issues regarding discharge of treated as well as untreated effluent by the dyeing industries into the Budha Nallah and the same is now listed before this Hon'ble Tribunal for further consideration on 14.05.2024.
2. That Considering the factual position in detail, the Tribunal vide order dated 04.01.2024 had constituted a committee by issuing direction as under:

"17. In these facts and circumstances of the case, we consider it appropriate to constitute a committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilisation of treated effluent discharged by CETPs and STPS for irrigation and modalities of connecting the same to irrigation canals and channels

instead of rivers. The committee may co-opt any expert, constitute any subcommittee, undertake such visits and join/hear affected persons/NGOs as considered necessary and shall make its recommendations on or before 31.01.2024. The PSPCB shall be the nodal agency for coordination and compliance and shall bear all the expenses incurred by the Joint Committee in respect of the above said study.

18. As per report submitted by the PSPCB, all CETPs are discharging their treated effluent into Buddha Nallah leading to River Sutlej. The PSPCB is directed to take samples from Buddha Nallah at different locations in the district Ludhiana and get the same analysed for quality with respect to all parameters prescribed for treatment of sewage/industrial effluents and file its report regarding the same one week before the date of hearing fixed hereinafter.

19. The PSPCB and the MC, Ludhiana are directed to file status reports in tabular format regarding (i) action taken against all the non-compliant units; (ii) present status of units which are stated to be closed as to whether the same have been temporarily or permanently closed; (iii) detailed compliance status of all the dyeing industries which are not connected to the three CETPs; (iv) the compliance status of all the dyeing industries with respect to withdrawal and utilization of ground water and compliance with conditions, if any, imposed at the time of grant of permission by the Punjab State Ground Water Authority particularly condition regarding re-charge of ground water; and (v) the wastewater generated by each of the dyeing industries connected with

all the three CETPs, the wastewater from each of the said dyeing industries received in the CETPs, the production capacity and the share in the CETP of each of the said dyeing industries. The PSPCB and the MC, Ludhiana are also directed to include in their status report their response to the observations made by the Amicus Curiae in his report filed vide email dated 03.08.2023.

20. The Reports as mentioned above be filed on or before 31.01.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

3. The matter was thereafter listed before this Hon'ble Tribunal on 01.02.2024 wherein it was stated as under:

"The reply dated 30.01.2024 has been filed on behalf of PPCB stating that in compliance of the order dated 04.01.2024, PPCB has collected samples from various important locations of Buddha Nallah and for analysis of the results of the samples and for preparation of status report and also to disclose the status of industries and CETPs, one month time has been prayed for. In the said report, there is a further prayer for the grant of two months' time to the Joint Committee to file the report in terms of the order dated 04.01.2024.

We are of the view that once the sample analysis report are collected, the process for filing of report by Joint Committee can be expedited hence we direct that the report in terms of order dated 04.01.2024 be filed at least one week before the next date of hearing."

4. That in view of the order dated 04.01.2024 passed by this Hon'ble Tribunal, a reply dated 22.04.2024 was filed by the Municipal Corporation Ludhiana. Further two separate reports dated 22.04.2024 were filed by the Joint Committee and the Punjab Pollution Control Board. It is in the humble submission of the Appellant herein that the reply filed by the Municipal Corporation and the reports filed by the Joint Committee and the Punjab Pollution Control board are totally ambiguous and do not address the underlying core issues. It is imperative to mention herein that the above stated filings done by the respective Respondents in no manner state the remedial action that is required to be taken to save the Budha Nallah from further deterioration and contamination. However, the same in fact appeared to be made to help the wrong doers as they were not in compliance with the order dated 04.01.2024 passed by this Hon'ble Tribunal. The aforestated filings are not comprehensive and non-compliant in all their major aspects. The filings failed to acknowledge important factual aspects that have and are causing damage to the Budha Nallah. Therefore, the Applicant herein would like to submit its objections to the reply dated 22.04.2024 filed by the Municipal Corporation Ludhiana as well as objections to the reports dated 22.04.2024 filed by the Joint Committee and the Punjab Pollution Control Board respectively.

OBJECTIONS TO THE REPLY FILED BY THE MUNICIPAL CORPORATION LUDHIANA.

- A. That the reply submitted by the Municipal Corporation Ludhiana failed to specify or mention the actual action taken against the scattered units discharging their effluent into the municipal sewer. It is submitted that by merely stating that two units were temporarily closed and two units have been permanently closed, does not satisfy the order passed by this Hon'ble Tribunal directing the Municipal Corporation to file *status reports in tabular format regarding (i) action taken against all the non-compliant*

units; (ii) present status of units which are stated to be closed as to whether the same have been temporarily or permanently closed; (iii) detailed compliance status of all the dyeing industries which are not connected to the three CETPs; (iv) the compliance status of all the dyeing industries with respect to withdrawal and utilization of ground water and compliance with conditions, if any, imposed at the time of grant of permission by the Punjab State Ground Water Authority particularly condition regarding re-charge of ground water; and (v) the wastewater generated by each of the dyeing industries connected with all the three CETPs, the wastewater from each of the said dyeing industries received in the CETPs, the production capacity and the share in the CETP of each of the said dyeing industries. Hence, the reply filed by the Municipal Corporation Ludhiana is non comprehensive and incomplete and cannot be relied upon to examine the exact ground reality.

- B. That along with the reply, Municipal Corporation has annexed office order dated 12.03.2024 issued by the Punjab Pollution Control Board inter alia extending the time granted to large scale scattered units to discharge their effluent into Municipal Sewer to 30.06.2024. It is in the humble submission of the Appellant herein that the said office order has been issued by the Board on the request of the large scale units. That the Municipal Corporation Ludhiana as well as the Respondent Punjab Pollution Control Board solely relying upon the representation from the large scale scattered units and blindly relying on their submission that the units are compliant w.r.t the norms of discharge has extended the time period without themselves verifying the factual position. It is imperative to mention herein that the Respondent Authorities in connivance with the unit owners are trying to run away from converting the units to ZLD due to the underlying cost that shall be incurred in converting to ZLD.

C. That the Applicant herein wishes to bring to the knowledge of this Hon'ble Tribunal that some of the large scale scattered units have already achieved ZLD and while some others are in the process of achieving the same. The name of these units are as follow:

1. M/s Eveline International, GT Road, Dhandari Kalan, Ludhiana – Achieved ZLD.
2. M/s Sharman Woolen Mills Ltd, VPO Jugiana, GT Road, Ludhiana – In process of achieving ZLD.
3. M/s Shiva Tex Fab- Achieved ZLD.
4. M/s Vardhman Spinning & General Mill, Chandigarh Road, Ludhiana – In process of achieving ZLD.
5. M/s Aarti Steel– Achieved ZLD.

That this clearly establishes the fact that achieving ZLD is indeed possible and the Respondent Authorities are just trying to shy away from their statutory duty to ensure that all the scattered units achieve ZLD so as to preserve the Budha Nallah. It is reiterated that that the Sewage Treatment Plants are installed for the treatment of domestic sewer and not for the treatment of trade effluent. It is submitted that level of toxic substances in trade effluent is so high that it cannot be treated in the sewage treatment plants. Further, when the trade effluents get mixed with the sewage, it hampers the treatment of the sewage as well, as the STP's cannot perform with 100% accuracy because they are not designed to treat trade effluent. That by discharging trade effluent into public/municipal sewer the industries are not only defying the directions dated 10.10.2019 issued by Department of Science, Technology and Environment Government of Punjab u/s 5 of the Environment (Protection) Act, 1986 but are also causing hinderance in the proper and complete treatment of domestic sewer.

- D. The involved authorities in this matter seem to be avoiding their responsibilities and are only engaging in a blame-shifting game rather than addressing the issue at hand. The Municipal Corporation, in its response, has very conveniently stated that no action can be taken against the 33 non-compliant units due to an office order issued by the Punjab Pollution Control Board on March 12, 2024. The entire response appears to be merely procedural and does not reflect the actual situation on the ground. That the Municipal Corporation has fallen in grave error while submitting in its reply that it has been assisting Punjab Pollution Control Board to control and prevent pollution in any water body. It is in the humble submission of the Applicant herein that Municipal Corporation is an independent Authority but appears to be functioning at the dictum or hand in gloves with the Punjab Pollution Control Board.
- E. That the Respondent Authorities are buying time for themselves as well as the dyeing units to continue dumping the untreated trade effluent into Buddha Nallah. That the Respondent Authorities have been colluding with the dyeing units in polluting the Buddha Nallah and are trying to mislead this Hon'ble Tribunal by first stating that they are disconnecting the connections of discharge into municipal sewer of the scattered units and now by stating that the time has further been extended till 30.06.2024.

OBJECTIONS TO THE REPORT FILED BY THE JOINT COMMITTEE.

- A. That the Joint Committee Report dated 22.04.2024 mentions that "*the Environmental Engineer, Punjab Pollution Control Board has apprised the Joint Committee members about the analysis results of the samples collected from various locations of the Buddha Nallah as well as analysis results of last six months of all CETPs and STPs.*" It is in the humble

submission of the Applicant herein that no such reports have been placed on record either by the Joint Committee or the Punjab Pollution Control Board to examine whether or not the reports of the samples are meeting the prescribed parameters. That the same even fails to mention whether or not the analysis results of the samples collected from various locations of the Buddha Nallah as well as analysis results of last six months of all CETPs and STPs meet the prescribed parameters.

B. That the Joint Committee reports submits that the Joint Committee also visited the Budha Nallah and samples were collected by the Punjab Pollution Control Board. It is imperative to mention herein that the Joint Committee along with the Punjab Pollution Control Board took samples from Budha Nallah from points which were convenient to them. It is submitted that samples have not been collected from places from where the actual contamination exists. For instance, samples have not been taken from the place where the effluent of the CETPs is discharged into the Budha Nallah (except from the outlet of CETP at Tajpur Road). It is in the humble submission of the Applicant herein that the Joint Committee along with the Respondent Board failed to take into consideration the suggestions of the Applicant herein which indeed were necessary to determine the actual places from where the toxic trade effluent is entering into the Budha Nallah.

C. That the report filed by the Joint Committee is incomplete and non-comprehensive. It is imperative to mention herein that the report merely states that the concentration of various parameters is high without elaborating on the same. Further, the report just mentions that the water of Budha Nallah does not seem to be fit for irrigation purposes. It is in the humble submission of the Applicant herein that the report filed by the Joint Committee in all aspects fails to satisfy the directions dated

04.01.2024 issued by this Hon'ble Tribunal. It is submitted that the report fails to mention any remedial actions that are required to be taken so as to make the water fit for irrigation purpose.

- D. However, the Applicant wishes to emphasize that if the Joint Committee's report itself acknowledges that the water is unsuitable for irrigation, then it defies logic to consider it suitable for discharge into the Budha Nallah. The discharge of trade effluent, whether treated or untreated, in significant volumes into the Budha Nallah renders it unsuitable for any use, including but not limited to irrigation.

OBJECTIONS TO THE REPORT FILED BY THE PUNJAB POLLUTION CONTROL BOARD.

- A. That the details submitted by the Punjab Pollution Control Board with respect to the number of dyeing units connected with the 3 CETP's of capacity 15 MLD, 50 MLD and 40 MLD are completely false and against the actual existing number of dyeing industries. That the number of units connected to the 50 MLD CETP are 140 and the list of the same is marked and annexed herewith as **Annexure-A/1**. Further, 72 dyeing units are connected to the 40 MLD CETP and the list of the same is marked and annexed herewith as **Annexure-A/2**. It is submitted that 36 units are attached to the 15 MLD CETP and the list of the same is marked and annexed herewith as **Annexure-A/3**. The CETP of 50 MLD is receiving trade effluent of about more than 100 MLD and the same is much more than the capacity of the CETP and that in reality there are about 140 dyeing units connected to 50 MLD CETP as opposed the list of 108 units provided by the Respondent Board.
- B. Further the Respondent Authorities in their respective replies have admitted to the fact that 54 dyeing units are scattered ones which are

not attached to any of the CETPs. Therefore, the total of all of the above dyeing units come to 302 which have been admitted by the Respondent Authorities/Departments. It is important to mention herein that the above mentioned admitted units i.e. 302 are the ones which are registered with Punjab Pollution Control Board, whereas there are more than 85 dyeing, printing, finishing and washing units in Ludhiana which are not registered with the Punjab Pollution Control Board and are not attached to any of the CETPS and further do not have their individual inhouse ETPs as well. Copy of list of such 85 units is marked and annexed herewith as **Annexure-A/4**. Therefore, the total number of units including these unregistered units comes to 387.

- C. It is imperative to mention herein that approximately 35 units located at Rahaon road and Macchiwara road are not connected to any of the CETP's. As alleged by the unit owners and the Board the effluent being discharged from these units is utilized for the plantation sector of these units. However, in reality no effluent is being utilized for the said purpose and the same is being bye- passed. For instance, two units by the name of Kay Jain Hosery (Rahoan Road) and Paramount dyeing (Macchiwara Road) had been caught red handed disposing their effluent into the open fields. That the Respondent Board had levied EC on these units but however have failed to mention about them before this Hon'ble Tribunal.
- D. It is important to mention herein that the Amicus Curie in his report before this Hon'ble Tribunal had submitted that *"Connection to CETP by members is not based on their production capacity, i.e., the machinery installed. It appears that the members units have taken share in CETP to comply with the statutory requirement of treating the effluent and continue running their operations but in order to minimize the cost payable to CETP minimal share in CETP is taken."* Therefore, it is reiterated

that the 3 CETP's are receiving effluent much more than their capacity and hence are by-passing the untreated trade effluent directly into the Budha Nallah.

- E. That the report dated 22.04.2024 filed by the Punjab Pollution Control Board in para 6 at page 1392 of the court file states that the 3 CETP's are being monitored on monthly basis by the Board and recently the effluent samples of the CETP's were collected by the officers of the Board. At the outset it is important to mention herein that the Respondent Board has not placed on record any such recent report of the samples collected from the 3 CETP's. That merely stating that samples were collected does not serve the purpose altogether. Further, it is imperative to mention herein that the Amicus Curie in his report has very categorically stated that *"It was further observed that the PPCB was conducting random testing of final outlet from CETP only once every month."*
- F. The Punjab Pollution Control Board (Respondent No.2) has in its reply admitted the fact that the parameters of all the three CETPs are not fully as per the prescribed norms. It is submitted that when the parameters with respect to TDS and BOD are not as per the prescribed standards, then it clearly reflects that the effluent being discharged into the Budha Nallah is not fully treated and the CETPs are not being run in a fool proof manner and hence the effluent is not fit to be discharged into any water body.
- G. That the Respondent Board in its reply at page 1394 in para (iii) has stated that 5 units out of 54 scattered units have been permanently closed. It is in the humble submission of the Applicant herein that the same is completely contradictory to the number stated by Municipal Corporation in its reply dated 22.04.2024 as the Municipal Corporation has stated that only 2 units have been permanently closed. This very

clearly establishes the fact the reports and replies submitted by various Respondents before this Hon'ble Tribunal are done merely to fulfil a procedural requirement and in reality do not bear any semblance with the actual factual condition.

H. It is imperative to mention herein that the report of the Board fails to mention about details regarding permission taken by all industries with respect to ground water abstraction and the same hence needs to be looked into by this Hon'ble Tribunal.

5. It is reiterated that the P. Ram Committee in its various reports strongly recommended *"Ban discharge of treated or untreated sewage into Budha Nullah. **The entire treated effluents shall be used for irrigation. Storage arrangements to be made for no demand period during rainy season.**"* It is submitted that in its one of the reports dated 26.02.2007 the Committee beseeched *"Similarly, **all textile dyeing units discharging into Budha Nullah must either re-circulate their effluents or stop discharging the effluents into Budha Nullah by 31.3.2007 failing which they should be ordered to be closed.**"*
6. That the Tajpur Road Dyeing and Industries Association submitted a request that they should be allowed to discharge industrial waste water after treatment into Budha Nallah as water was fit to be discharged into the drains and watercourse. It is submitted that the request of Tajpur Road Dyeing and Industries Association was rejected by the P. Ram Committee stating that *"**the request of the association that they should be allowed to discharge industrial waste after treatment into Budha Nallah was not accepted because their contention that the water was fit to be discharged in drains and water ways was not tenable as experience over the last 40-50 years has shown that the treatment plants were not run regularly and there was no guarantee that the system would run in a fool proof manner in future.**"*

Had it been so, the situation would not have taken the shape that it has taken at present." That further in the same report the Committee proposed as under:

"3. To Direct Punjab Pollution Control Board to:-

ii) Immediately stop the discharge of industrial effluents from industries located along Budha Nallah.

iii) Ensure that electroplating and textile dyeing industries achieves zero liquid discharge.....

7. That the Central Pollution Control Board from time to time has prescribed that the treated domestic sewage and industrial trade effluents being discharged into Surface Water Body lie Budha Nallah shall have BOD less than 30 mg/l. It has further prescribed the BOD in the receiving surface water body shall not exceed 3 mg/l. These standards imply that the receiving water body must be able to provide 10-fold dilution to the treated sewage/effluents being discharged to remain within the prescribed standards. Thus, it becomes clear that no sewage or effluents whether treated or untreated can be allowed to be discharged into the Budha Nallah. Hence the necessity of Zero Liquid discharge. Accordingly, the P. Ram Committee recommended that the electroplating and textile dyeing industry in Ludhiana shall adopt zero liquid discharge. The Hon'ble High Court in its order dated 28.02.2007 banned discharge of treated untreated sewage/effluent into Budha Nallah.

8. That various directions were issued by the Hon'ble High Court of Punjab and Haryana after taking into consideration the necessary measures as suggested by the P. Ram Committee in its reports for rejuvenation of the Budha Nallah. That the Hon'ble High Court of Punjab and Haryana on 10.05.2007 issued the following directions:

*"Henceforth we direct the Chief Secretary to take appropriate steps taking into consideration the P. Ram Committee report on **treatment of effluents by the textile/dyeing units and electroplating units and to ensure that ultimately no effluents are discharged into Budha Nallah even after treatment.**"*

9. That similarly the issue regarding pollution of Budha Nallah due to discharge of effluents into it, was deliberated upon in detail by this Hon'ble Tribunal in an Original Application No. 916/2018 (Earlier O.A. No. 101/2014) titled as Sobha Singh & Ors. vs. State of Punjab & Ors. It is submitted that during the pendency of the aforementioned matter it was noticed that the main sources of pollution of Budha Nallah were discharge of untreated industrial effluents by industries, discharge of untreated municipal sewage. It is submitted that this Hon'ble Tribunal had constituted a Monitoring Committee to look into the matter and submit reports accordingly. That in one of its reports, the Monitoring Committee had recommended that:

"24. In order to maintain Environment flow in river Sutlej, the Monitoring Committee recommends that the following directions be given to the various departments of State of Punjab:

- *The industries be directed to achieve the stringent parameters i.e. BOD: 10. mg/l. **The industries discharging wastewater, having toxic constituents, may not be allowed to discharge their effluent into drains/Nallah/rivers / water bodies. These industries may be directed to achieve Zero Liquid Discharge technology.**"*

That this Hon'ble Tribunal vide order dated 22.06.2020 directed that the reports and the recommendations of the Monitoring Committee need to be accepted and acted upon.

10. That a perusal of the aforementioned submissions would clearly show that this Hon'ble Tribunal as well as the Hon'ble High Court of Punjab and Haryana have time and again issued directions to the effect that no trade effluent whether treated or untreated should be discharged into the Budha Nallah which ultimately leads to the Sutlej River. The Hon'ble Courts have been of the opinion that all industries in Ludhiana including the dyeing industries only have the option of either using the treated trade effluent onto land for irrigation or impart tertiary treatment after which the effluent can be recirculated for many purposes within the city of Ludhiana. But the cities or industries cannot be allowed to poison rivers when millions of people are drinking water based on these rivers. As such the CETPs need to be planned for zero discharge by using the treated effluent for internal use and irrigation and cannot be allowed to be discharged into water bodies. The Hon'ble High Court of Punjab and Haryana based on the recommendations of the P. Ram Committee also directed that the Punjab Pollution Control Board and other departments should play a pro-active facilitator role to implement the zero discharge facilities by all the industries.
11. The industries are flouting the directions issued by this Hon'ble Tribunal as well as the Hon'ble High Court of Punjab and Haryana that no effluent treated or untreated should be discharged into the Budha Nallah. It is submitted that the industries are in contempt of the directions issued by the court as the respective Respondents themselves have admitted to the fact that the treated effluent is being discharged into the Budha Nallah, despite the fact that the Hon'ble High Court of Punjab and Haryana specifically banned discharge of effluent into the Budha Nallah even after treatment.

12. That in the year 2013, M/s Punjab Dyers Association was granted Environment Clearance dated 03.05.2013 for setting up of a Common Effluent Treatment Plant (CETP) on a plot area of 32 acres at Jamalpur, Awana Ludhiana and the proposed capacity of the CETP was 117 MLD. It is submitted that the Environment Clearance dated 03.05.2013 had a specific condition that "**there shall be no discharge into the Budha Nallah**". That the admission on behalf of Respondent No.1 and Respondent No.6 in their respective replies that "**these CETPs are disposing of their treated wastewater into Buddha Nallah**" clearly reflects that there is a violation of the specific condition stipulated under the Environment Clearance dated 03.05.2013.
13. Further the Courts have from time to time reiterated that the industries should achieve Zero Liquid discharge. It is submitted that the CETP of 15 MLD at Bahadurke Road Dyeing Complex, Ludhiana was granted Environment Clearance dated 08.12.2014 with a specific condition that "**the proponent shall maintain Zero discharge**". Thereafter, in a follow up meeting of the Appraisal Committee on CETPs held on 03.03.2016 it was decided that the proposal of CETP of 15 MLD shall be initiated on Conventional Treatment System in Phase-1 and may adopt Zero Liquid Discharge in Phase-II. That the Appraisal Committee had no authority under law to modify the Environment Clearance. They had no business to decide on their own that the CETP shall initially have Conventional Treatment System in Phase-1 and later on RO system for ZLD shall be installed. **It is submitted that the CETP was commissioned in July 2020 and it has been almost 4 years since then but the CETP of 15 MLD has failed to achieve Zero Liquid Discharge. That the entire purpose behind the installation of these CETPs was that they achieve Zero Liquid Discharge and not discharge even a drop of effluent into the Budha Nallah. That by not achieving Zero Liquid Discharge even after 3 years since its commission and by still discharging effluent into the Budha Nallah (the**

parameters of which were found not to be as per the prescribed standards), the entire impetus behind installation of CETPs stands defied.

14. An application dated 04.10.2012 for grant of Environment Clearance was submitted by M/s Punjab Dyers Association for setting up of one Common Effluent Treatment Plant of capacity 117 MLD. It is submitted that Environment Clearance was granted to M/s Punjab Dyers Association on 03.05.2013 for setting up of one Common Effluent Treatment Plant of capacity 117 MLD. However, at a later stage due to the then prevailing circumstances it was decided to set up 3 CETPs of capacity 50 MLD, 40 MLD and 15 MLD each. That Association of 15 MLD CETP i.e. M/s Bahadur Ke Textile & Knitwear Association Ltd., submitted an individual application for grant of Environment Clearance and the same was granted on 08.12.2014. However, no separate Environment Clearance was accorded for the setting up of CETP of 50 MLD and 40 MLD. It is submitted that the CETP of 50 MLD and 40 MLD have been constructed under the earlier environment clearance dated 03.05.2013 and the same is contrary to the law in this regard as the Environment Clearance dated 03.05.2013 was granted for setting up of one CETP of 117 MLD and not for 3 individual CETPs. That when the associations desired to set up 3 individual CETPs, it was incumbent for them to obtain separate environment clearances which has not been done in the case of CETP of 50 MLD and 40 MLD. Further it is also important to mention herein that though no separate Environment Clearance was ever granted for setting up of CETP of 50 MLD and 40 MLD and both the CETPs are under the same Special Purpose Vehicles (SPVs) yet separate central subsidy was released individually for both the CETPs. A perusal of the letter dated 01.07.2020 would show that with regards to the CETP of 50 MLD, the Ministry of Environment, Forest and Climate Change specifically mentioned that **the CETP will not discharge its effluent into Budha Nallah and it will re-use either into the back process or irrigation**. That the Ministry of Environment, Forest

and Climate Change had decided to release the central subsidy only on the conditions that:

"(i).....

(ii). PDA will install suitable tertiary treatment unit with the CETP to achieve effluent discharge standards of BOD 10 mg/l and COD 50 mg/l at their own cost within six months time of commissioning and not later than December, 2020.

(iii).....

(iv). **The CETP will not discharge its effluent into Budhha Nullah and it will reuse either into the back process or irrigation by laying their own network at their own cost."**

Therefore, by discharging its effluents into the Budha Nallah the Dyers Association of CETP 50 MLD is in contravention of the conditions stipulated by the Ministry of Environment, Forest and Climate Change.

15. Therefore, in view of the averments made hereinabove it is respectfully prayed that the facts stated in the written submissions and objections to the reports/replies by the Applicant may kindly be taken on record for just and proper adjudication of this matter.

THROUGH



UNNATI ANAND, BHARGAVA RAVIKUMAR, & KAPIL BAKSHI
ADVOCATES
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GURGAON - 122002
MOB: 9643014849

DATE-
PLACE-GURUGRAM

ORIGINAL APPLICATION NO. 225 OF 2022

IN THE MATTER OF:

NITIN DHIMAN

...PETITIONER/APPLICANT

VERSUS

STATE OF PUNJAB

...RESPONDENT

AFFIDAVIT

I, Nitin Dhiman S/o Sh. Rajinder Dhiman, aged about 51 R/o 1203, Princeton Tower, Omaxe, Pakhowal Road, Ludhiana-142022 the above named deponent do hereby solemnly affirm and state as under:

1. That the above titled Objection has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to 15 thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs no. 1 to 15 of above tilted Objection are true and correct to my knowledge, no part of that is false and nothing has been kept concealed therefrom.

3. That the Annexures attached with the Objection are true copies of their respective originals.

certified that the affidavit SPA/GPA has been read over & explained to the deponent executant who seemed correctly to understand the same at the time making above deare at

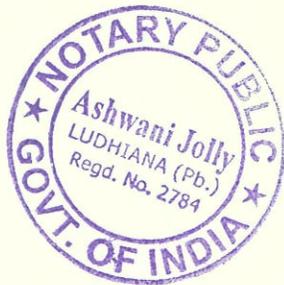
[Signature]
DEPONENT

VERIFICATION

Verified that the contents of paragraphs no. 1 to 3 of my above affidavit are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

ATTESTED AS IDENTIFIED
[Signature]
NOTARY PUBLIC, LDM

[Signature]
DEPONENT



8 MAY 2024

(SO MLD CETP).

21

Total Shares Applied to PDA FROM 15.10.2010 TO 30.11.2020		
Sr. No.	Particulars	Applied Shares
1	A.D. Dyeing & Finishing Mills	150
2	A.D. Fabrics	100
3	A.K. Dyeing	800
4	A.K. Dyeing House	600
5	A.K. Fabrics & Processors	400
6	Aadrash processors	150
7	Aarti Sci. Dyers	1110
8	Abhay Processors	200
9	Abhinandan Knits P. Ltd.	700
10	Aman Processors	150
11	Arora Brothers Creation	200
12	Ashish Dyeing	150
13	B.L. Processors	100
14	Balak International	600
15	Balram textile	300
16	Bawa Jeans Care Co.	165
17	Beas Scientific Dyers	300
18	Berry Sci. Dyers	200
19	C.K. Processors	600
20	Colour Fab	500
21	Deepak Dyeing House	400
22	Eligent Processors	250
23	Famina Fabrics	300
24	Fashion fast	150
25	Flora Dyeing	300
26	Friends Finishers	250
27	G.K. Finishing	100
28	G.M.G. Processors	100
29	G.P. Dyeing	300
30	G.R. Wollen Mills	400
31	Ganga Dyeing & Processors	400
32	Golden Procesors	2000
33	Gupta Shivam Dyeing Processors	300
34	Gupta Shivam Processors	500
35	Gurmehar International Multi Trs. Pvt. Ltd.	20
36	H.M. International	50
37	Handa Processors	200
38	Hindustan finishers	200
39	Hindustan Processors	400
40	Hindustan Scientifc Dyers	100
41	Hing Laj Processors	300
42	J.M.G garments	400
43	Jai Ganesh Processors	1000
44	Jai Luxmi Dyeing	100
45	Jai Maa Dyeing & Finishing Mills	200
46	Jai Shree Radhey Ind.	400
47	Jai Shree Ram Enterprises	300
48	Jasbir Dyeing House	300

49	Jindal Finishing Works	510
50	Jiwan Risham Processors	100
51	K.B. Dyeing	200
52	Kairavi Processors	200
53	KAY RAJ Poddar & Co.	300
54	Khanna Industries	1000
55	Khanna Processors	500
56	Komal Dyers	400
57	Kotton Dyeing House	700
58	Krishana Industries	300
59	Krishna Processors	300
60	Lotus Clothing Co.	300
61	Lovely Industries	600
62	M.R. Dyeing & Finishing Mills	1000
63	Madani Dyeing & Finishing Factory	400
64	Madhok Sci. Dyers	200
65	Mahabir Dyeing Houe	400
66	Mahadev Washing	50
67	Maharaja Dyeing & Finishing Mills	2000
68	Mahavir Dyeing & Finishing Ind.	1000
69	Manju Clothing	25
70	Manohar Apparels	200
71	Master Art Processors	100
72	Media Impex Pvt. Ltd.	300
73	Megha Pcessors	300
74	Mohinder Dyeing & Finishing House	100
75	M-tec Processors	500
76	Muskan Processors	300
77	N.K. Washing	150
78	N.V. Processors	600
79	Narang Sci. Dyers	800
80	New Amba Dyeing	200
81	New Ashko Dyeing Factory	200
82	New Bombay Dyeing & Belaching House	150
83	Onkar Industries	100
84	Paras Knits	300
85	Parmod Dyeing	100
86	Ponahari Dyeing	200
87	Prabhat Dyeing & Finishing Ind.	200
88	Prem Industries	700
89	R.K. Finishing & Processing	100
90	R.K. Washing	100
91	R.S. Dyeing	300
92	R.S. Processors	150
93	Rama Krishna Dyeing	400
94	Rasila Processors	150
95	Red Moon	100
96	Royal Coating(Famina)	200
97	Royal Procesors	100
98	S.K. Dyeing & Finishing	400
99	S.K. Industries	450
100	Safino Industries P. Ltd.	100
101	Saral Dyers	500

102	Sehyog Enterprises	300
103	Shiv Shakti Dyeing	300
104	Shoshi Export	150
105	Shree Balaji Processors	2677
106	Shree Lakshmi Industries	300
107	Shri Surinder Dyeing Ind.	500
108	Styllia Garments	100
109	Sunrise Dyers & Processors p. Ltd.	1000
110	Techno Knit Craft	400
111	V.R. Processors	100
112	Vidhata Processors	100
113	Vohra Dyeing Factory	300
114	Webson Hosiery Factory	1500
115	Woolco Dyers	200
116	Yogi Dyeing	1000
117	Yogita Collection	500
	Total	45657.00

Rahon Road

Sr.	NAME OF INDUSTRIES	Applied Shares
118	B.L. Malhotra Dyeing Works	300
119	Barkat Dyeing Works	700
120	Bhandari hosiery exports ltd	200
121	Bharti Scientific Dyers	500
122	Dashmesh (Tex) Processors Pvt. Ltd.	100
123	Ganpati Scientific Dyers (P) Ltd.	300
124	Gian Chand & Sons (P) Ltd.	170
125	Gopal Knits	100
126	Gupta Scientific Dyers	200
127	Kay Jain Processors	500
128	M. R. Industries	300
129	Madhur knit craft	100
130	Marbel dyeing	1000
131	Pawan Dyeing & Finishing Mills	2000
132	S.V. Processors (JVC PROCESSRORS)	200
133	Shaan Dyeing Company	200
134	Shri Krishna Industries	200
135	SRV Chemteck (P) Ltd	100
136	Sukartik clothing	200
137	Sunny Scientific Dyers	200
138	Vallabh Fabriks Ltd.	100
139	Vee Aar Industries	500
140	Youngman wollen	500
	TOTAL	8670
	Grand Total	54327

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(40 MLD CETP)

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Sr. No	Name & Address of Industry
1	Amar Industries Limited, C-256, Phase-8, Focal Point, Ludhiana.
2	Aggarwal Scientific Dyers, D-324, Phase-8, Focal Point, Ludhiana.
3	Arora Knit Fab (P) Ltd. HA-51-52-53, Phase-6, Focal Point Ludhiana
4	B.M. Processors, E-674, Phase-8, Focal Point, Ludhiana.
5	Dhawan Processors, E-669 & 670, Phase-8, Focal Point, Ludhiana.
6	Davinder Sandhu Impex Ltd., D- 340,D-294, C-292, Phase-8, Focal Point, Ludhiana.
7	Dashmesh Weaving & Dyeing Mills Pvt. Ltd., C-193/A, Phase-6, Focal Point, Ludhiana.
8	Ess Aar Coating P.Ltd., E- 486, Phase-6, Focal Point, Ludhiana.
9	Fahrenheit Clothing IndiaPvt. Ltd., C-190, Phase-7, Focal Point, Ludhiana.
10	Geesun (India) Inc. Previously: The Makers Pvt. Ltd., D-263, Phase-8, Focal Point, Ludhiana.
11	Ganpati Industry, D-355, Phase-8, Focal Point, Ludhiana.
12	Golden Enterprises, HC-24, Phase-6, Focal Point, Ludhiana.
13	Glan Chand Sushil Kumar Jain, D-337, Phase-8, Focal Point, Ludhiana
14	Jain Dyeing Works, HB-14 & 15, Phase-6, Focal Point, Ludhiana.
15	Kudu Knit Process Pvt. Ltd., C- 219, Phase-8, Focal Point, Ludhiana
16	Kaur sain Spinning Mills, (Dyeing Unit), A-17, Phase-8, Focal Point, Ludhiana.
17	Keshav Scientific Dyers, E-676, Phase-8, Focal Point, Ludhiana
18	Mega Line Enterprises, D-292, Phase-8, Focal Point, Ludhiana.
19	Mahesh Dyeing House, D-287, Phase-8, Focal Point, Ludhiana
20	M.K Aggarwal Hosiery Pvt. Ltd., C-234 & D-338, Phase-8, Focal Point, Ludhiana.
21	Nav Durga Dyeing House, E- 675, Phase-8, Focal Point, Ludhiana.
22	Nanak Dyeing, D-331, Phase-8, Focal Point, Ludhiana.
23	P.V.M. Enterprises Pvt. Ltd., D- 341-342, Phase-8, Focal Point Ludhiana
24	Perfect Dyeing & Finishing Industries, C-237,238 & E-685 & E-676, Phase-8, Focal Point, Ludhiana.
25	Raghav Industries, D-283, Phase-8, Focal Point, Ludhiana.
26	Ruby Dyeing & Fin. Mills, D-277, Phase-8, Focal Point, Ludhiana.
27	Rainbow Scientific Dyers (Leasee of Roshan Processors, C-211, Phase-8, Focal Point, Ludhiana.
28	Ramal Industries, D-265-66, Phase-8, Focal Point, Ludhiana.
29	R.N. Knit Fab, E-449, Phase-6, Focal Point, Ludhiana
30	Ramson Processors, E-506, Phase-6, Focal Point, Ludhiana
31	Sky Clothing, D-351/351-A, Phase-8, Focal Point, Ludhiana
32	Sanya Fabrics, F-156,157,170, Phase-8, Focal Point, Ludhiana.
33	S.K. Kohli Textile Industry, E- 664, Phase-8, Focal Point, Ludhiana
34	S.K. Udyog, D-256, Phase-8, Focal Point, Ludhiana.
35	Shyam Texchem Pvt. Ltd., D- 228, Phase-7, Focal Point, Ludhiana
36	Suvidhi Cotsyn, C-189/A & E- 450, Phase-6, Focal Point, Ludhiana
37	S.S. Processor, F-184, Phase-8, Focal Point, Ludhiana
38	Shree Parshvanth Threads, E- 678, Phase-8, Focal Point, Ludhiana.
39	Samrat Dyeing House, D-329, Focal Point, Phase-8, Ludhiana
40	V.H. Scientific Dyers, D-291, Phase-8, Focal Point, Ludhiana.
41	Vishnu Fabrics, K-192, Phase-8, Focal Point, Ludhiana
42	Bhasin Industries, E-751,752 & F- 325-326, Phase-8, Focal Point, Ludhiana
43	BPR Zippers, F-295, Phase-8, Focal Point, Ludhiana
44	Centex Fabrics, Export Unit-II, D- 217, Phase-7, Focal Point, Ludhiana.
45	Lovely Fabrics& Processors Pvt. Ltd., B-55, Phase-7, Focal Point, Ludhiana.
46	Mahadev Processors (Formerly Known as Sarvotam Finishers), E-726, Phase-8, Focal Point, Ludhiana.
47	P.I. Cottex (Unit-II), E-638, Phase-7, Focal Point, Ludhiana
48	Raghav Woollen Mills (P) Ltd., D-168, Phase-6, Focal Point, Ludhiana.
49	R.K. Rajindera Dyeing House, D- 290, Phase-8, Focal Point, Ludhiana
50	Vikas ACS Industries, (Now Vikas Industries), E-745, Phase-8, Focal Point, Ludhiana.
51	Ashoka Dyeing & Finishing Mills Pvt. Ltd., C-132-133, Phase-5, Focal Point, Ludhiana
52	GNC Dyeing & Finishing Mills, C- 21, Phase-3, Focal Point, Ludhiana
53	Gulab Dyeing, D-83, Phase-5, Focal Point, Ludhiana.
54	Jai Mata Di Dyeing and Finishing Mills, D-121, Phase-5, Focal Point, Ludhiana
55	Maharaja Processor, D-139, Phase-5, Focal Point, Ludhiana
56	Navyug Laminates (Prop. Versatile Enterprises Pvt. Ltd.), C-124, Phase-5, Focal Point, Ludhiana
57	Saachi Processor (P) Ltd., A-3, Phase-5, Focal Point, Ludhiana
58	Shivam Processor, A-3, Phase-5, Focal Point, Ludhiana
59	Shiva Dyeing & Finishing Mills, E- 97, Phase-4, Focal Point, Ludhiana
60	Superfine Knitters Ltd., C-5, Phase-5, Focal Point, Ludhiana
61	Rosy Spinning Mill (P) Ltd., D- 79, Phase-5, Focal Point, Ludhiana.
62	Raunaq Fabrics Pvt. Ltd., C-30, Phase-2, Focal Point, Ludhiana
63	Sailopal Dyeing works, D-69, Phase-5, Focal Point, Ludhiana.
64	Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Phase-7, Focal Point, Ludhiana.
65	Deluxe fabrics, HB-1 & 2, Phase-6, Focal Point, Ludhiana.
66	Neelam Dyeing & Printing House, D-327, Phase-8, Focal Point, Ludhiana
67	Punjab Wool Syndicate, Focal Point, Phase-6, Ludhiana
68	Triveni Knit Pvt. Ltd., D-264, Phase-8, Focal Point, Ludhiana.
69	Blue Star Processors (P) Ltd., D- 57-58, Phase-5, Focal Point, Ludhiana
70	Poonam Textiles, D-358, Phase-8, Focal Point, Ludhiana
71	Sanjeev Dyeing Works, C-225, Phase-8 Focal Point Ludhiana
72	Sandeep Weavers (P) Ltd., C- 111, Phase-5, Focal Point, Ludhiana.

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LIST OF CETP MEMBERS
BAHADUR KE TEXTILE & KNITWEAR ASSOCIATION (SPV) (15 MLO CETP)

no.	Running/ Proposed	GST Nos	Email ids	Dyeing Name	ADDRESS OF FIRM	CONTACT PERSON NAME	MOB NO
1	Running	03AACFA3612L1ZX	adinathdyeing@yahoo.co.in	Adinath Dyeing & Finishing Mills	B-32,E-14/3274,DYEING COMPLEX,INDUSTRIAL ZONE,BAHADUR KE ROAD , LUDHIANA	LALIT JAIN	98140 30105
2	Running	03ACBPJ8202E2ZA	sumit_jindal90@yahoo.com	Sangeet Scientific Dyers (Arihant)	BXXXII-736/3,BAHADUR KE ROAD,DYEING COMPLEX , LUDHIANA	Pankaj Jindal Sumit Jindal	93161 90452 62832 37227
3	Running	03ACPPC4604H1Z0		Chopra Proceesor	OPP-ADDINATH DYEING, BAHADUR KE ROAD LUDHIANA	SUNIL CHOPRA	98554 08090 98143 08090
4	Running	03AAAFE7716R1Z6	subhash@eaktadyeing.com eaktadyeing@yahoo.co.in	Eakta Dyeing & Finishing House	BAHADUR KE ROAD,DYEING COMPLEX,INDUSTRIAL ZONE, LUDHIANA	SUBHASH SAINI	93571 33001
5	Running	03AAACG6087G2ZQ	girnarfabricsindia@gmail.com accounts1@jainshawls.com	Girnar Hosiery Works(GIRNAR FABRICS (INDIA) PRIVATE LIMITED)	NEAR METRO, VIL-BHATIA , LUDHIANA	JAINTENDER JAIN	93169-00058
6	Running	03AACFJ0397H1ZL	jain@anshawls.com	JAIN SHAWLS & FABRICS PVT LTD	BHADUR KE ROAD DYEING COMPLEX LUDHIANA	ARUN JAIN	98155 66885
7	Running	03AAOFN0568J1Z3	navkardyeing@yahoo.com	Navkar Dyeing & Finishing Mills	BHADUR KE ROAD DYEING COMPLEX LUDHIANA	MUKESH KUMAR JAIN	98140 05822
8	Running	03AGOPK0082C1ZV	sanjeevgaba227@gmail.com Kushalosalwdyeing@gmail.com	Shiva Processer (Triveni)	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	SANJEEV KUMAR	
9	Running	03AAACO7388QIZS	oswaldyeingfinishingmills@gmail.com	Oswal Dyeing And Finishing Mills P Ltd	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	SUNIL MALHOTRA	98140 02075
10	Running	03AADFS8544A1ZK	sangatdyeinghouse@gmail.com	Sangat Dyeing House	DYEING COMPLEX, BAHADUR KE ROAD, LUDHIANA	RAJWANT SINGH	98140 78183
11	Running	03AATCS8078C2Z0	shribalaji.finishingmills@gmail.com	Shri Balaji Finishing Mills Pvt Ltd	E-14,2274 BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	RAJNEESH GUPTA	93575 03191
12	Running	03AATFR8473K1ZG	shubhamkumar7332@gmail.com	The Navkar (Radha Processors Grace)	BHADUR KE ROAD DYEING COMPLEX LUDHIANA	SUBHASH	98786 49374
13	Running	03AABCV8837G2Z8	vinayjain@vkpl.in	Vinay Knitwear Pvt Ltd	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	VINAY JAIN	98780 17129 70874 70874
14	Running	03AAIFD5950G1ZM	ashish_batta@rediffmail.com topgeargarments@gmail.com topgearfashions@yahoo.com topgearfashion2016@gmail.com	Decent Finishers	BXXXII-E-14-2296/3,BAHADUR KE ROAD,DYEING COMPLEX, LUDHIANA	ASHISH BATT RAJNISH BATT	97813 72888 98148 35532
15	Running	03AALFT0995L1ZP		Top Gear Fashion	INDUSTRIAL ZONE,BAHADUR KE ROAD,DYEING COMPLEX, LUDHIANA	ASHOK KUMAR JAIN	93575 33990
16	Running	03AAHCR9313B1ZS	vikramtangri9@gmail.com	Ranvir Textile (RANBIR ENTERPRISES PRIVATE LIMITED)	INDUSTRIAL ZONE,DYEING COMPLEX,BAHADUR KE ROAD, LUDHIANA	VIKRAMJIT TANGRI	81969 00342
17	Running	03AAFF07924G1ZC	atuloswaldyeing@gmail.com	Oswal Finishing Mills (Atul)	BHADUR KE ROAD DYEING COMPLEX LUDHIANA	ATUL MALHOTRA	98142 25655
18	Running	03ADFFS4353L1ZY	shreegopaljidyehinghouse@gmail.com	SHRI GOPAL JI DYEING HOUSE (Atam Dyeing)	F/2/71/355/2061, JASSIAN ROAD,JALANDHAR BYE-PASS, LUDHIANA,	UMESH SHARMA VISHAL SHARMA	93160 56115 83601 91176
19	Running	03AAAF19206D1ZV	tikan.lark@gmail.com	Lark Knitwear	E-14/6151,SHARMAN ENCLAVE,JALANDHAR G.T.ROAD, LUDHIANA	Kunal Bamby TEEKAN BAMPI	98149-22533 98774 48344
20	Running	03ABAHS2532J1ZE	zipindia2015@gmail.com sunil@zippermachinesindia.com	ZIP (INDIA)	E-14/4616/4, Akash Nagar, Near Aman Nagar, Village Bhaura, Ludhiana-141008	SUNIL	97817 16590
21	Running	03CREPS3933B1Z4	singhc6@gmail.com	Nadar Prints	BXXXII-DYEING COMPLEX ,BAHADUR KE ROAD LUDHIANA	CHARANPREET SINGH	81466 76769 98150 30999

**LIST OF CETP MEMBERS
BAHADUR KE TEXTILE & KNITWEAR ASSOCIATION (SPV)**

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Sl. no	Running/ Purposed	GST Nos	Email ids	Dyeing Name	ADDRESS OF FIRM	CONTACT PERSON NAME	MOB NO
22	Running	03AAVFP3624N1ZR	Gnarang67@gmail.com	PRIME PROCESSOR	SWAMI VIVEKANAND MARG, BHATIAN, BAHADUR KE ROAD, LUDHIANA.	ABHISHEK CHOPRA GULSHAN KUMAR GULSHAN KUMAR	98556 22334 98885 43050 70095 12406
23	Running	03AQAP56428A1ZA	manishsharma3839@gmail.com	Siddi Vinayak Processer & Chemicals	NEAR TRIVENI DYEING, DYEING COMPLEX, BAHADUR KE ROAD, LUDHIANA	MANISH SHARMA	93177 27222
24	Running	03ACJPK9056F1ZM	gnarang67@gmail.com	NARANG PROCESSORS	SWAMI VIVEKANAND MARG, BHATIAN, BAHADUR KE ROAD, LUDHIANA	GULSHAN KUMAR	98885 43050 98887 53050

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LIST OF CETP MEMBERS
BAHADUR KE TEXTILE & KNITWEAR ASSOCIATION (SPV)

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Sl. no	Running/ Purposed	GST Nos	Email ids	Dyeing Name	ADDRESS OF FIRM	CONTACT PERSON NAME	MOB NO
25	Running	03FBYPS9499P1ZW	Jatinder3184@Gmail.Com	Ansh Processor	PLOT NO.29-A,STREET NO.3,GREWAL COLONY,BASANT VIHAR,NOORWALA ROAD,LUDHIANA	JATINDER	98889 07680
26	Purposed	03ALJPG4124F1Z0	accounts@akf.co.in vikas@akf.co.in	Aadi Knit Fab	KALI SARAK,ANAND PURI COLONY NEAR JALANDHAR BYE PASS, LUDHIANA	Vikas Gupta (C.E.O)	82838 88000
27	Running	03AAEFV6535D1ZF	veerenterprises77@yahoo.com	Veer Enterprises	BHARTI COLONY,BAHADUR KE ROAD,LUDHIANA		
28	Purposed	03AADFS7798C1Z2	info@tudorinternational.co.in tudor_array@yahoo.co.in swm801@yahoo.com	Tudor International (Swadeshi Woolen Mills)	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	SONU TANDA	98780 22805
29	Purposed	03ABPFA6152K1ZB	ajadinath@gmail.com	Addinath Knit	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	AMIT JAIN	92167 00738
30	Purposed	03AADCS4220N1Z1	sadhanhosierypvtltd@gmail.com	Sadan Hosiery Pvt Ltd	B-XXXII-E-14/475,GURBAKSH NAGAR ,BAHADUR KE ROAD, DYEING COMPLEX,LUDHIANA	AMIT AWASTHI	93169 45594 98720 26065
31	Purposed	03ABDPJ7395R1Z0	parbhatthreads@gmail.com nishant33@gmail.com	PARBHAT THREADS (INDIA)	GALI NO.3,MAHAVIR COLONY,SUNDER NAGAR,LUDHIANA	CHANDRESH JAIN	98140 22998
32	Purposed	03ABHPV2700Q1ZF	jollyclothing@ymail.com apvasta@gmail.com	JOLLY CLOTHING CO	OPP BSNL TELEPHON EXCHANGE,MALL ROAD,BHARAT NAGAR CHOWK,LDH 141001	PARDEEP VATSA	98151 90099 99885 33757
33	Purposed	03AACFF4765H1ZL	friendprinter@gmail.com	Friends Printers	E/10/4091,ST.NO.8,BANDA BAHADUR NAGAR,VILLAGE PHAMBRAN, BAHADUR KE ROAD,LUDHIANA	AJAY GUPTA	98159 87500
34	Purposed	03AEIPS8087D1ZV	sehgalcreation1@gmail.com	Sehgal Creation	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	Manish Sehgal Yogesh Sehgal	9876550100
35	Purposed	03AASFV2810K1Z0	vibgyor.dyeinghouse@gmail.com	VIBGYOR DYEING & FINISHING HOUSE	SWAMI VIVEKANAND,BHATTIAN,BAHADUR KE ROAD,LUDHIANA	SAHIB SINGH	98781 00404
36	Purposed	03ACYPK9137C1ZF	PUNEETVJAIN@YAHOO.COM	VIPAN JAIN AND CO.(REGD)	BAHADUR KE ROAD DYEING COMPLEX LUDHIANA	VIPAN KUMAR	98140 27479

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Non Member	KL	0
RUNNING UNITS	KL	13550
Purposed UNITS	KL	1450
		15000

Name of the dyeing unit

ADDRESS

contact no.

Name of the dyeing unit	ADDRESS	contact no.
1 Nanak dyeing	focal point	9803259155
2 sanjit dyeing	tajpur road	
3 mukesh dyeing	bhamia village	
4 surjit dyeing	kasabad , rahon road	
5 abhi dyeing	subhash nagar	
6 rajesh weaving factory	focal point	9316017093
7 A.G oswal	jain nagar, 2040/10B/2 , shiv puri road , ludhiana	
8 junior king knitwear	38, jain nagar, shiv puri	
9 S.L. hosiery	st. 9 , Gandhi nagar	
10 hariram dyeing & finishing	jain nagar , shiv puri road	
11 deepak bajaj hosiery	1937/78/1, st.no.9, gandhi nagar	
12 modgiri fashion	st. no.1santokh nagar, new shiv puri road	
13 sunny green printing	st. no. 6, santokh nagarshivpuri	
14 UJE style knitwear	st. no.1 pritampuri, shivpuri	
15 krishna fashion	pritampuri	
16 G.S. knitwear	pritampuri, near amrik karyana store, new shiv puri	
17 sunny printer	st. 9 shiv puri	
18 skyntt fashion	st. no.6, guru nanak dev nagar, basti jodhewal	
19 guneeet hosiery	st. no. 7, guru nanak dev nagar, basti jodhewal	
20 siya ram knit	G-7, st.no.8, guru nanak dev nagar, basti jadhewal	
21 chopra dyeing		9814608090
22 jai maa dyeing		7888573704
23 new way internayional	B-30, 796/12, focal point road,sherpur	
24 intel knit processor	chandigarh road, near arrti unternational	
25 krishna processor	gali no.3, ganesh nagar, opp. Transport nagar	
26 mahavir processor	gali no-0, ganesh nagar, opp. Transport nagar	
27 shambhu master dyeing	bahadur k. road	
28 joginder master dyeing	noor wala road, opp. Wine shop	
29 faugi dyeing	noor wala road, opp. Wine shop	
30 rahul washing	shiv puri above budha nullah	
31 arman ali master dyeing	salim tabri, church say aga ja kar	6239151371
32 subhash master dyeing	shiv chowk, near york hosiery	9569992197
33 naresh dyein	aman nagar	3

ANNEXURE A/4

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34 raja dyeing	noor wala road,	
35 deepak dyeing	noor wala road	
36 R.K.washing	noor wala road	
37 honey dyeing	kali sadak	
38 vicky dyeing	chander nagar	
39 SJM dyeingkris	bahadur k. road, opp. Petrol pump	
40 neelkanth processor	mahavir complex, tajpur road	
41 yash processor	m.s. nagar, near. City bus stand tajpur road	
42 DIDAR processor	near. Fine finish, tajpur road	
43 satyam processor	near bharat box factory, tajpur road	
44 bharat washing house	new subhash nagar	
45 rajnish processor	tajpur road	8360511482
46 moti laf washing	new shiv puri road	9888749786
47 rajindera washing	noor wala road	
48 A.K, washing	noor wala road	
49 A.B international		9855196044
50 paras tubelot	village bajara, rahon road	
51 dalbagh washing	rahoon road	
52 navi washing	kailash nagar	
53 sheraj dyeing	sardar nagar	
54 anil washing		8437861102
55 ajit washing	kirpal nagar, above buddha nullah	
56 ajit washing (unit no. -2)	karamsar colony	
57 vimal washing	above NKH hammer, near cheema chowk	
58 mukesh washing	near bala ram dyeing, mahavir complex, tajpur road	
59 M.M. processor		9872171018
60 mahadev enterprises		9855950128
61 arora fabrics	macchiwara road	
62 S.T.cotex	macchiwara road	
63 jawand sons (OSTER)	macchiwara road	
64 ashwani knit	macchiwara road	
65 malwa cotton	macchiwara road	PLANTATION
66 aarti spinning mills	macchiwara road	
67 kuddu knit	macchiwara road	

PPCB already sealed la:

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- 68 shiva texfab
- 69 SEL spinning
- 70 OSTER
- 71 awon printers
- 72 aareen health care
- 73 hindustan fashion
- 74 nestler yarn
- 75 puran bhadaur hari om processor
- 76 S.N traders
- 77 swastik scientific dyers
- 78 hindustan dyeing
- 79 STM dyeing
- 80 neelam dyeing and washing
- 81 subhash finishing
- 82 oriental dyeing
- 83 beery scientific dyeing
- 84 thaman dyeing
- 85 himalay dyeing

- macchiwara road
- macchiwara road
- near rahon road
- tajpur road
- moti nagar
- samrala chowk
- shiva ji nagar
- samrala chowk
- moti nagar

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mr.pankaj

ADVOCATE
TRUE COPY

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proof of service

Rahul Choudhary <rcjust1995@gmail.com>

Nitin Dhiman vs State of Punjab & Ors Objections on behalf of Applicant.

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1 message

Rahul Choudhary <rcjust1995@gmail.com>

Fri, May 10, 2024 at 7:34 PM

To: "naginder.benipal@gmail.com" <naginder.benipal@gmail.com>, "gaurav@grvlegal.in" <gaurav@grvlegal.in>, "pdafocalpoint@gmail.com" <pdafocalpoint@gmail.com>, "ceeludhiana@yahoo.com" <ceeludhiana@yahoo.com>, "punjabdyers@gmail.com" <punjabdyers@gmail.com>, "shribalaji.finishingmills@gmails.com" <shribalaji.finishingmills@gmails.com>

Dear Sir/ma'am

Please find attached herewith a scanned copy of the Objections on behalf of Applicant. in the captioned matter. i.e. Nitin Dhiman vs State of Punjab & Ors

 **Nitin Dhiman vs State of Punjab Objections.pdf**
10106K